

**DIVISION BENCH**

**ITEM NO.146**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (CAA) No. 03/ALD/2024 IN CA (CAA) No. 10/ALD/2022**  
**(Second Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 9<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>BHALLA OVERSEAS PVT. LTD. WITH BHALLA SPORTS PVT. LTD.</b>
<b>UNDER SECTION</b>	<b>230/232 OF COMPANIES ACT 2013</b>

**THROUGH PHYSICAL/VIRTUAL HEARING:**

**ORDER**

- 1. Due to paucity of time, the matter could not be taken up for hearing and therefore, it is adjourned for 06<sup>th</sup> June, 2024.**
- 2. Meanwhile, pleadings if any, wherever pending be completed by the RoC, RD as well as Income Tax Department with advance copies to be supplied to the opposite side.**

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

***09<sup>th</sup> May, 2024***

*Bipul Kumar Tiwari*  
*(Stenographer)*